THE MINISTER OF CIVIL SUPPLIES AND COOPERATION (SYYED MIR QASIM): Sir, I "beg to lay on the Table a copy each (in English and Hindi) of the following Acts, enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976: —


(ii) The Tamil Nadu Co-operative Land Development Banks (Amendment) Act, 1977 (No. 2 of 1977). [Placed in Library. For (i) and (ii) See No. LT-11551/77].

I. The Indian Standards Institution (Certification Marks) Regulations 1955 and Related Papers.

II. Notifications of the Government of Tamil Nadu under Section 119 of the Tamil Nadu Co-operative Societies Act, 1961 and Related Papers.

SYYED MIR QASIM: Sir I also beg to lay of the Table:


II. A copy each of the following Notifications of the Government of Tamil Nadu, under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notifications: —


(vii) Notification G.O.Ms. No. 18, Co-operation, dated the 8th January, 1977, publishing an amendment to the Tamil Nadu Cooperative Apex Societies (Management and Conduct of Elections)
I. Annual Report (1975-76) on the Working of the Employees' Provident Funds and the Employees' Family Pension Schemes

II. Notifications of the Ministry of Labour


THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of Shri K. V. Raghunatha Reddy, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Annual Report on the working of the Employees' Provident Funds and the Employees' Family Pension Schemes for the year 1975-76. [Placed in Library. See No. LT-11554/77].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952: —

(i) Notification G.S.R. No. 1717, dated the 4th December, 1976, publishing the Employees' Provident Funds (Sixth Amendment) Scheme, 1976.

(ii) Notification G.S.R. No. 1740, dated the 11th December, 1976, publishing the Employees' Provident Funds (Seventh Amendment) Scheme, 1976.

(iii) Notification G.S.R. No. 1788, dated the 25th December, 1976, publishing the Employees' Deposit-linked Insurance (Amendment) Scheme, 1976. [Placed, in Library. For (i) to (iii) See No. LT-11554/77].


I. Notifications of the Ministry of Labour.

II. Amendments to the Tamil Nadu Industrial Disputes Rules, 1958.

SHRI OM MEHTA: Sir, on behalf of Shri K. V. Raghunatha Reddy, I also beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947: —

(i) Notification S.O. No. 4697, dated the 11th December, 1976.

(ii) Notification S.O. No. 47, dated the 1st January, 1977. [Placed in Library. For (i) and (ii) See No. LT-11556/77].

II. A copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu, under sub-section (5) of section 38 of the Industrial Dispute* Act, 1947, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued* by the President in relation to the State of Tamil Nadu.